

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : डेढ़ पन्ना है।

Mr. Speaker: I have another difficulty. The time available for the Finance Bill is very limited and we cannot take up any other business. Therefore, I will request the hon. Members that we can take it up tomorrow.

12.02 hrs.

RE. POINT OF PRIVILEGE

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, विधेयाधिकार को लेकर मेरा एक पायंट प्रॉफ़ आर्डर है।

अध्यक्ष महोदय : इस वक़्त आप उमको रहने दीजिए। मैं कल देख लूंगा। मैं कल आप को इजाजत दे दूंगा।

श्री मधु लिमये : दे देंगे ? बहुत अच्छा।

अध्यक्ष महोदय : कल सुन लूंगा।

12.2-1/2 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT, 1966, ETC., IN RESPECT OF THE STATE OF KERALA

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to lay on the Table:

- (i) Audit Report, 1966, under article 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-6219/66].

- (ii) Appropriation Accounts, 1964-65. [Placed in Library. See No. LT-6220/66].

- (iii) Finance Accounts, 1964-65. [Placed in Library. See No. LT-6221/66].

NOTIFICATION UNDER CUSTOMS ACT, 1962, ETC.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table:

- (1) A copy of Notification No. G.S.R. 526 published in Gazette of India dated the 9th April, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-6222/66].
- (2) The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules 1966, published in Notification No. G.S.R. 528 in Gazette of India dated the 9th April, 1966, under section 159 of the Customs Act, 1962 and section 38 of the General Excise and Salt Act, 1944. [Placed in Library. See No. LT-6223/66].
- (3) A copy of the Kerala Plantations (Additional Tax) Revision Assessment, Rules, 1965, published in Notification S.R.O. No. 68/66 in Kerala Gazette dated the 22nd February, 1966, under sub-section (3) of section 27 of the Kerala Plantations (Additional Tax) Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6224/66].

INDIAN ELECTRICITY (AMENDMENT) RULES, 1966

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy of the Indian Electricity

(Amendment) Rules, 1966, published in Notification No. G.S.R. 523 in Gazette of India dated the 9th April, 1966, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [Placed in Library. See No. LT-6225/66].

12.04 hrs.

RELEASE OF MEMBERS

(Sarvashri Venkaiah and Narayana-swamy)

Mr. Speaker: I have to inform the House that I have received the following letter, dated the 29th April, 1966, from the Superintendent, Central Jail, Hyderabad:

"I have the honour to inform you that Sarvashri Kolla Venkaiah and Madala Narayana Swamy, Members, Lok Sabha were released from detention on the 28th April, 1966."

Shri Nath Pai (Rajapur): When was the intimation received?

Mr. Speaker: It was received day before yesterday.

Shri Hari Vishnu Kamath (Hoshangabad): Why so late?

Mr. Speaker: I shall look into it.

Shri Hari Vishnu Kamath: This is not the first case.

Shri Nath Pai: They were released on the 28th April.

Mr. Speaker: I shall look into it.

12.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS EIGHTY-EIGHTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I present the Eighty-eighth Report of the Committee on Private Members' Bills and Resolutions.

12.05-1/4 hrs.

PUBLIC ACCOUNTS COMMITTEE FIFTY-SECOND REPORT

Shri Morarka (Jhujhunu): I present the Fifty-second Report of the Public Accounts Committee on Action taken by Government on the Recommendations of the Committee contained in their 27th, 28th, 29th, 31st, 33rd, 34th, 35th, 36th, 38th, 39th and 40th Reports relating to Civil, Defence and Finance Accounts and Revenue Receipts as well as a Review of Action taken by Government on Recommendations made by the Committee from time to time.

12.05-1/2 hrs.

RE. EXPLOSION IN BHUSAVAL GOODS YARD

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I lay on the Table a statement regarding explosion in Bhusaval Down Goods Yard of Central Railway on 2nd May, 1966. [Placed in Library. See No. LT-6218/66].

12.05-3/4 hrs.

SUSPENSION OF RULE 219

APPLICATION OF GUILLOTINE FOR DISPOSAL OF BILL

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I beg to move:

"That rule 219(2) of the Rules of Procedure and Conduct of Business in Lok Sabha, in its application to the Finance Bill, 1966, in so far as it relates to the hour at which every question necessary to dispose of the Bill has to be put, be suspended."

Mr. Speaker: According to the rule, the guillotine has to be applied at five o'clock. I am extending it by one hour.